

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
IB/685/ND/2021

IN THE MATTER OF:

Shri Asthavinayak Nirmaan Engineers Contractors & Interior	...	Applicant
Versus		
Nayati Healthcare & Research NCR Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pranam Jain, Adv.
For the Respondent : Mr. Giriraj Subramaniam, and Mr. Joy Banerjee,
Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present physically, whereas Learned Counsel for the respondent is present through video-conferencing. Learned Counsel for the respondent has submitted that arguing counsel is held up before some other Court and seeks a short adjournment. Adjournment is granted. Let this matter be posted to 20.05.2024 for reply-arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)